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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 25.09.2020*

+ W.P.(C) 6980/2020

TRILOK GOYAL

..... Petitioner

Through: Mr. Puneet Garg, Advocate along with  
Petitioner in person

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Vikas Mahajan, CGSC for  
Respondents No.1 to 6

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE PRATEEK JALAN**

**JUDGMENT**

: **D. N. PATEL, Chief Justice (Oral)**

**CM No.23840/2020 (exemption)**

Exemption allowed subject to all just exceptions.

The application stands disposed of.

**W.P.(C) No.6980/2020**

1. Learned counsel for the petitioner submitted that instead of counsel for the petitioner, the petitioner in person shall argue out the case. We have permitted the petitioner to argue in person.

2. This so-called Public Interest Litigation is preferred with the following prayers:

*“(a) Issue an appropriate writ, order or direction in the nature of mandamus or any other writ or direction as this Hon’ble court may deem fit thereby directing the respondents to provide the assistance which is required by the petitioner for the implementation of the proposed project in the interest of justice.*

*(b) Issue an appropriate writ, order or direction in the nature of mandamus or any other writ or direction as this Hon’ble court may deem fit thereby directing the respondents to execute the proposed project of the Petitioner in the interest of justice;*

*(c) Issue such other writ, direction or order, which this Hon’ble court may deem fit and proper under the facts and circumstances of the case.”*

3. We have heard the petitioner in person at length. Having heard the petitioner in person and looking to the facts and circumstances of the case, it appears that this petitioner has a proposed project which will mainly focus on maintaining clean and healthy environment in the country.

4. Although the petition refers to several prevailing problems, including use of water resources, waterlogging in cities, air pollution, road accidents and lack of economic progress, the details of the petitioner’s proposed project have not been stated in any form. It is stated that these details have not been disclosed to prevent them from getting “in the wrong hands”. The petitioner nevertheless has sought an order from this Court, directing the respondent authorities to provide assistance (both in terms of manpower and financial resources) to develop his proposed project further and thereafter to execute it. He states that the resources required for this are not within his

capacity. Upon inquiry, he has suggested that a team of about 30 persons from various government departments may be placed at his disposal for this purpose.

5. When we enquired from the petitioner in person about the amount of the budget required for implementation of his proposed project, he was uncertain about the exact requirements. However, he submitted that the required budget will be approximately the same as the budget allocated under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA), i.e. approximately Rs.70,000 Crores, which may be provided by the respondent authorities.

6. Having heard the petitioner in person, it appears that this is not a Public Interest Litigation at all, but rather a perverse litigation since it is full of absurdity. No ground is made out by the petitioner in person for allotment of such a huge amount for his project. The petition is lacking in fundamental particulars – including as to the nature of the project which the petitioner seeks to develop and implement with the assistance of the respondents. It ought to be kept in mind that the public money and resources cannot be wasted in this manner.

7. This petition is full of absurdity and hence no prayer as prayed for can be granted. The filing of such type of litigation is, to say the least, a complete waste of judicial resources.

8. Hence, this petition is hereby dismissed with costs of Rs.50,000/- to be paid by the petitioner to the Delhi State Legal Services Authority within a

period of four weeks from today. The aforesaid amount will be utilized for the programme “Access to Justice”. A copy of this order be sent forthwith to the Member Secretary, Delhi State Legal Services Authority, Patiala House Courts, New Delhi.

**CHIEF JUSTICE**

**PRATEEK JALAN, J**

SEPTEMBER 25, 2020  
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